

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 2119

TO BE ANSWERED ON MARCH 15, 2017

MUNICIPAL WASTE

No. 2119 SHRI C.S. PUTTA RAJU:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has made it mandatory for private companies to buy compost that is extracted from municipal solid waste and if so, the details thereof;
- (b) whether the Government is finding creative ways to turn mounting municipal waste into a national asset and if so, the details thereof;
- (c) whether about 45 compost producing plants in the country were almost defunct because private firms were not interested in marketing their products; and
- (d) if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(RAO INDERJIT SINGH)

(a) to (d): To improve processing of solid waste, far-reaching policy interventions have been introduced to facilitate waste processing and conversion to compost and energy. In order to encourage conversion of solid waste to wealth, a variety of policy initiatives have been taken, to encourage processing of waste to compost and waste to energy, mandatory use of plastics in road construction, and mandatory use of recycled construction and demolition waste in all construction projects. Details of such policy interventions are given below:

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- (i) Policy on promotion of City Compost by M/o Chemicals & Fertilizers, provides Market Development Assistance of Rs. 1,500 per Tonne to scale up compost production & consumption. Compost manufacturing plants have been tagged with fertilizer distribution companies in all States. Tripartite MoUs have been signed by 50 ULBs till date. Currently, 45 compost plants are functional in the country, and 283 are under construction across various states/ UTs in the country.
- (ii) Generic tariff for Waste-to-Energy for RDF (Refuse Derived Fuel) notified by Central Electricity Regulatory Commission (CERC). Ministry of Power has revised the Tariff Policy 2006 under Indian Electricity Act, 2003, making it mandatory for DISCOMS to purchase power from Waste-to-Energy plants. The determined generic tariff for Municipal Waste-to-Energy (WtE) plants is Rs. 7.04 per unit and for energy plant using Refused Derived Fuel (RDF) is Rs. 7.90 per unit.
- (iii) In order to process Construction and Demolition waste in a cost-effective manner, standards for recycled Concrete aggregate and its usage have been notified by Bureau of Indian Standards (BIS), and CPWD has incorporated recycled materials in construction activities, complying with BIS standards.
- (iv) To facilitate Procurement of Waste Management Equipment, DGS&D has notified Solid Waste Management linked equipment in DGS&D rate contracts, for over 150 items.
